

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NOS. 733 OF 2018 IN**  
**DFR NO. 1480 OF 2018**

**Dated : 29<sup>th</sup> October, 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**Madhya Pradesh Power Management Company Ltd. .... Appellant(s)**  
**Versus**  
**Central Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Ashish Anand Bernard  
Mr. Paramhans

Counsel for the Respondent(s) : Mr. Alok Shankar for R-8

**ORDER**  
**IA NOS. 733 OF 2018 – (Appl. For Condonation of Delay)**

The learned counsel appearing for the Respondent No. 8 submitted that he will file the reply in the instant IA during the course of the day.

The learned counsel appearing for the Respondent No.8 is permitted to file the reply in the instant IA by today, after duly serving copy to the Appellant.

Learned counsel appearing for the Appellant prays for two days' time to go through the reply of Respondent No.8 in the instant IA and make his submissions.

Submissions made by the learned counsel appearing for the Respondent No.8 and learned counsel appearing for the Appellant, as stated above, are placed on record.

List this matter on **31.10.2018,** at the request of the learned counsel appearing for the Appellant.

**(S. D. Dubey)**  
**Technical Member**  
PR/PK

**(Justice N. K. Patil)**  
**Judicial Member**